

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(T) No. 2091 of 2019

Vishkarma Industries through its Proprietor
Ashish Singh

--- --- Petitioner

Versus

The State of Jharkhand & others

--- --- Respondents

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CORAM: HON'BLE MR. JUSTICE APARESH KUMAR SINGH
HON'BLE MRS. JUSTICE ANUBHA RAWAT CHOUDHARY

Through Video Conferencing

For the Petitioner : Mr. Sumeet Gadodia, Advocate

For the State : Mr. Mohan Dubey, A.C. to A.G.

For the Resp. Nos.4 & 5 : Mr. Ratnesh Kumar, Advocate

06/25.06.2020 Learned counsel Mr. Sumeet Gadodia for the petitioner; Mr. Mohan Dubey, A.C to learned Advocate General and Mr. Ratnesh Kumar representing respondent no. 4 and 5 are present through Video Conferencing.

Learned counsel for the petitioner submits that petitioner has applied for certified copy of the order dated 22.10.2018 referred to in the order dated 24.10.2018(Annexure-16 to I.A. No. 7761 of 2019). He seeks 4 weeks time to file supplementary affidavit enclosing the order dated 22.10.2018.

As prayed for, 4 weeks' time is granted. List this case after 4 weeks.

(Aparesh Kumar Singh, J.)

(Anubha Rawat Choudhary, J.)